

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 8287 OF 2020

Between:

1. Dr.Y.Srikanth Reddy, Son of Y.Lakshrnikantha Reddy, Aged about 32 years, Resident of EN-0.1-6-104, MIG-85, A.P.Housing Board Colony, Gadwal Mandal, Mahabubnagar District, T.S.
2. Dr.Vennapusa Keshava Kumar Reddy, Son of Vennapusa Rama Krishna Reddy, Aged about 26 years, Resident of No.5-178, Perur, beside Hero Showroom, Opp. Citrus Research Centre, Chandragiri Road, Tirupathi, Chittoor District, Andhra Pradesh 517 505.

.....PETITIONERS

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents, particularly 2nd respondent in not considering the petitioners for counseling and admission into P.G. Medical Courses under Management Quota 2 - 3 (NRI/Institutional Quota) for the Academic Year 2020-21, as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioners in the next round

of counseling for admission into the P.G. Medical Courses under Management Quota - 2 and 3 (NRI/Institutional Quota) for the Academic Year 2020-21.

I.A.NO:1 OF 2020

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions, directing the 2nd respondent to consider the petitioners under Management Quota - 2 and 3 (NRI/Institutional Quota) in the counseling and admission into the P.G. Medical Courses for the Academic Year 2020-21 for next round of Counseling, pending disposal of the writ petition.

Counsel for the Petitioners : SRI V.RAMESH REDDY

**Counsel for the Respondent No.1 : SRI P.SHRAVAN KUMAR GOUD, GP FOR
MEDICAL HEALTH AND FAMILY WELFARE**

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.8287 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioners are aggrieved by the inaction on the part of the University in not considering the case of the petitioners for counselling and admission into P.G. Medical Courses under Management Quota 2 - 3 (NRI/Institutional Quota) for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 15.06.2020 had permitted the petitioners to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI V.RAMESH REDDY, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO (OPUC)
6. Two CD Copies PA

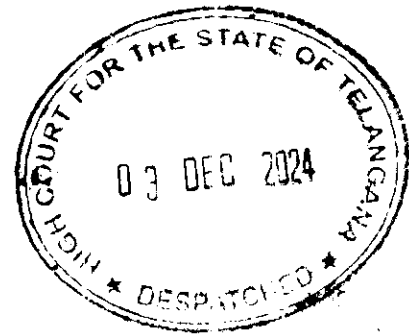
SA
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HIGH COURT

DATED:18/10/2024

ORDER

WP.No.8287 of 2020



**DISPOSING OF THE W.P
WITHOUT COSTS.**

PA
29/10/24
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